

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

LIBRARY

OA/350/497/2020

Date of Order: 31.07.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt. Chotia Devi @ Chathiya Devi, aged about 65 years, by occupation Housewife, wife of Late Biseswar Mondal, Ex-Mate under PWI/Asansol, E. Rly. Asansol Division, Asansol, residing at Vill- Dumaria, P.O. Karmatar, Kundahit Jamtara, Jharkhand- 815352.

..... Applicant.

-Versus-



1. Union of India, service through the General Manager, E. Rly, having his office at 17, Netaji Subhas Road, Fairlie Place, Kolkata- 700001.
2. Divisional Railway Manager, E. Rly., Asansol Division, Asansol, Pin- 713301.
3. Sr. Divisional Personnel Officer, E. Rly., Asansol Division, Asansol, Pin- 713301.
4. The Assistant General Manager, State Bank of India, Centralised Pension Processing Centre, 4th Floor, Administrative Office, Judge's Court Road, Patna, West Gandhi Maidan, SBI Building, Behind B. N. College, Pin- 800004.
5. The Branch Manager, State Bank of India, Karmatar Branch, Karmatar, Jamtar, Jharkhand, Pin- 815353.

..... Respondents.

For the Applicant(s): Mr. B. Chatterjee, Counsel

For the Respondent(s): Mr. N. D. Bandyopadhyay, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

Heard both.

2. This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985 by a widow of an employee who retired in 1990 and passed away on 03.09.2013. She has come up with the following prayers:

(a) An order do issue directing the respondent authorities particularly respondent No. 2 to release the arrear Pension amounting to Rs. 5,46,325/- along with the interest @ 12% per annum.

(b) Costs incidental to and arising out of this application.

© Any other or further order or orders or direction as to your Lordship may deem fit by way of moulding reliefs.

3. Ld. Counsel for respondents admitted at the bar that arrears of pension amounting to Rs. 5,46,325/- was sanctioned in favour of the applicant on 16.11.2018 (A-2). However, the Ld. Counsel for applicant would voice his concern for the poor lady as the amount is yet to be remitted to her bank account.

Ld. Counsel would pray for immediate release of the amount and interest on the delayed payment.

4. As no plausible explanation for the delay in remitting payment, could be offered by the respondents and the applicant a poor widow is evidently deprived of her arrear pension since 2018, we direct the respondent nos. 1 to 3 to make an honest endeavour to release the money within a period of 2 months, with statutory interest at admissible rate, to be released within a further period of one month.

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5. OA stands disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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